



2026:AHC:22945

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 425 of 2026

Ram Surat

.....Petitioner(s)

Versus

State Of U.P. And 16 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shailendra Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"Issue a writ order or direction in the nature of Mandamus directing the respondent No.2/Deputy Director of Consolidation Officer, Jaunpur to decide the Revision No.1205/2025 Computerized Case No.202554143600001792 (Ram Surat Vs. Jawahar Lal and Others) under Section 48 (1) of U.P.C.H. Act expeditiously as possible within short stipulated period, which is pending before Deputy Director Consolidation Jaunpur respectively."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **six**

months from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

February 3, 2026

VR

(Dinesh Pathak,J.)